NOTIFICATION

New Delhi, the 17th December, 2015

S.O. 3443(E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 406(E) dated 9.3.2012 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 12 "Integrated Community Health Programmes, Medical Camps & Eye Camps for poor peoples & students" by "Lions Club Care Foundation Charitable Trust, 10^{th} Sneh Bunglow, Chandani Chowk, District Sangli–416146, Maharashtra", as an eligible project or scheme, at the estimated cost of Rs. 3.22 crore for a period of three years ending with financial year 2014-15;

And whereas the said project or scheme is likely to extend beyond 3 years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of two years.

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Integrated Community Health Programmes, Medical Camps & Eye Camps for poor peoples & students", which is being carried out by "Lions Club Care Foundation Charitable Trust, 10^{th} Sneh Bunglow, Chandani Chowk, District Sangli – 416146, Maharashtra", without any change in the approved cost of Rs 3.22 crore, for a further period of two years commencing with financial year 2015-16 i.e 2015-16, & 2016-17.

[No. 269/2015/F. No. V. 27015/4/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)